IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). OF 2025

(@ SPECIAL LEAVE PETITION (CIVIL) NO(S). OF 2025)

(@ DIARY NO(S). 29406/2025)

JSW STEEL LIMITED

APPELLANT(S)

VERSUS

SANJAY SINGHAL & ORS.

RESPONDENT(S)

ORDER

Issue notice to the respondents.

- 2. Mr. Soayib Qureshi, learned counsel accepts notice for respondent No.1; Mr. Shreyas Maheshwari, learned counsel takes notice for respondent No.2; Mr. Tushar Mehta, learned Solicitor General appears for respondent No.3.
- 3. Permission to file Special Leave Petition is granted.
- 4. Leave granted.
- 5. We have heard learned senior counsel Mr. Neeraj Kishan Kaul for the appellant; learned senior counsel Sri Dhruv Mehta for respondent No.1; and learned Solicitor General appearing for respondent Nos.3.

Signature Not Verified

Digital Group of the sensior counsel appearing for the appellant

BORR MALLI

Petition against the judgment of this Court dated 02.05.2025 in the case of <u>Kalyani Transco vs. Bhushan Power and Steel</u> Ltd. & Ors. (Civil Appeal No.1808 of 2020) and the limitation period for filing a Review Petition has not yet expired; that steps are being taken to file a Review Petition; however, having regard to the directions issued by this court, the first respondent-ex- promoters are seeking an expeditious implementation of the directions issued by this Court; that any implementation of those directions, at this stage, would only jeopardise the consideration of the Review Petition to be filed by the appellant herein. In the circumstances, it was practical solution urged that a be reached pending consideration and disposal of the Review Petition by this court.

- 7. We have heard learned counsel for the respondents.
- 8. Without expressing any opinion on the merits of the matter, at this juncture we find that the interest of justice would be served and in order to avoid future legal complications in the matter, an order of *status quo* of the proceedings pending before the National Company Law Tribunal is issued by this Court.
- 9. Hence, we issue an order of status quo regarding the

proceeding before the National Company Law Tribunal. This order would operate pending disposal of the Review Petition(s) to be filed and considered by this Court.

10. We clarify that this order in this appeal has been made by way of an interim arrangement pending consideration and disposal of the Review Petition(s) to be filed by the appellant herein before this Court.

11. We also record the submission of the learned senior counsel for the appellant Mr. Neeraj Kishan Kaul that the Review Petition(s) would be filed before this Court prior to the expiry of the limitation period and in accordance with law.

This appeal is disposed of in the aforesaid terms.

Pending application(s), if any, shall stand disposed of.

| [B. V. | NAGARAT | HNA] | |
|--------|---------|------|---|
| | | | |
| | CHANDRA | , | J |

NEW DELHI May 26, 2025. ITEM NO.40 COURT NO.5 SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 29406/2025 [ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 13-05-2025 IN IA NO. 2160/2025 PASSED BY THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI]

JSW STEEL LIMITED

PETITIONER(S)

VERSUS

SANJAY SINGHAL & ORS.

RESPONDENT(S)

(IA NO. 136256/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA NO. 136255/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA NO. 136254/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA NO. 136253/2025 - PERMISSION TO FILE SPECIAL LEAVE PETITION)

Date: 26-05-2025 This matter was called on for hearing today.

CORAM: HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s): M/S. Karanjawala & Co., AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Gopal Jain, Sr. Adv.

Ms. Nandini Gore, Adv.

Mr. Rajendra Barot, Adv.

Mr. Suharsh Sinha, Adv.

Ms. Tahira Karanjawala, Adv.

Dr. Abhimanyu Chopra, Adv.

Ms. Sherna Doongaji, Adv.

Ms. Swati Bhardwaj, Adv.

Mr. Shreyas Maheshwari, Adv.

Mr. Akarsh Sharma, Adv.

Ms. Manvi Rastogi, Adv.

Mr. Akilesh Menezes, Adv.

Ms. Sharanya Ghosh, Adv.

Ms. Mahek Karanjawala, Adv.

Mr. Shahyan Khan, Adv.

Mr. Deepak Joshi, Adv.

For Respondent(s): Mr. Dhruv Mehta, Sr. Adv.

Mr. Sandeep Bajaj, Adv.

Mr. Soayib Qureshi, AOR (R1)

Ms. Anchal Singh Kushwaha, Adv.

Mr. Anubhav Ray, Adv.

Mr. Pinaki Misra, Sr. Adv.

Ms. Swati Bhardwaj, Adv.

Mr. Shreyas Maheshwari, Adv.

Mr. Akarsh Sharma, Adv.

Ms. Manvi Rastogi, Adv.

Ms. Sharanya Ghosh, Adv.

M/s Karanjawala & Co., AOR (R2)

Mr. Tushar Mehta, Solicitor General,

Mr. Raunak Dhillon, AOR (R3)

Mr. Aishwarya Gupta, Adv.

Mr. Isha Malika, Adv.

Mr. Anchit Jasuja, Adv.

Mr. Bhuvan Kapur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.

Issue notice to the respondents.

Mr.Soayib Qureshi, learned counsel accepts notice for respondent No.1; Mr.Shreyas Maheshwari, learned counsel takes notice for respondent No.2; Mr.Tushar Mehta, learned Solicitor General appears for respondent No.3.

Leave granted.

This appeal is disposed of in terms of the signed order, which is placed on file.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)